

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. *1
TO BE ANSWERED ON 15.12.2017

ABUSE/SEXUAL ABUSE/VIOLENCE AGAINST CHILDREN

*1. SHRI JAGDAMBIKA PAL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the cases of abuse/sexual abuse/violence against children have increased in the country in recent years despite stringent laws enacted by the Government in this regard;
- (b) if so, the details thereof; and the reasons therefor indicating the number of such cases reported in the country during each of the last three years and the current year, State/UT-wise;
- (c) whether the Government has launched/proposes to launch a National campaign to create public awareness against child abuse in the country and if so, the details thereof; and
- (d) the other steps taken/being taken by the Government to protect children from abuse/sexual abuse/violence in the country?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SMT. MANEKA SANJAY GANDHI)

- (a) to (d) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF REPLY TO LOK SABHA STARRED QUESTION NO.*1 FOR 15.12.2017 REGARDING ABUSE/SEXUAL ABUSE/VIOLENCE AGAINST CHILDREN BY SHRI JAGDAMBIKA PAL:

- (a) & (b) : As per information provided by the National Crime Records Bureau (NCRB), there is an increase of 0.2% (from 34,449 cases in 2014 to 34,505 cases in 2015) and an increase of 4.4% (from 34,505 cases in 2015 to 36,022 cases in 2016) were reported under Sexual Abuse/Violence (Protection of Children from Sexual Offences Act, 2012) during 2015 over 2014 and 2016 over 2015 respectively. State/UT-wise and Crime Head-wise cases registered under Sexual Abuse/Violence (Protection of Children from Sexual Offences Act, 2012) during 2014 - 2016 is enclosed as Annexure-I .
- (c) The Government has been regularly creating public awareness against child abuse in the country through print and electronic media from time to time. The issue has been flagged in various national consultations/conferences held with different stakeholders.
- (d) The Ministry has introduced the Protection of Children from Sexual Offences (POCSO) Act 2012, which is a special law to protect children from sexual abuse and exploitation. The Juvenile Justice (Care and Protection of Children) (JJ) Act 2015 is the primary law to protect the interest of children in need of care and protection and in conflict with law. In order to implement the Juvenile Justice Act, a centrally Sponsored Scheme, namely Integrated Child Protection Scheme(ICPS) is being implemented with aim to create a safety net of dedicated structures, services and personnel for protection of children in need of care and protection. The objective is to contribute to improvement in the wellbeing of the children in difficult circumstances as well as reduction of vulnerabilities to situations and actions that lead to abuse, exploitation and separation of children from their families, etc. ICPS provides for a 24-hour toll free helpline 1098 for children in distress and their families. National Commission for Protection of Child Right (NCPCR) established under the Commissions for Protection of Child Rights (CPCR) Act, 2005, has been mandated with a task of monitoring the effective implementation of POCSO Act, 2012 and JJ Act, 2015. NCPCR have taken various steps to protect children from such abuse/sexual abuse/violence in the country. An advisory has been issued by Ministry of Home Affairs, *inter-alia* requesting all States and UTs to take steps for effective prevention, detection, registration, investigation and prosecution of all crimes against children.

Statement referred to in part (b) of Starred Question No. 1 to be answered on 15.12.2017 on Abuse/Sexual Abuse/Violence Against Children asked by Sh. Jagdambika Pal, MP

State/UT-wise Cases Registered under Sexual Abuse/Violence (Protection of Children from Sexual Offences Act, 2012) during 2014-2016

SL	State/UT	2014					2015					2016
		Rape	Assault on Women with Intent to Outrage her Modesty (Girl Child)	Insult to the Modesty of Women (Girl Child)	Protection of Children from Sexual Offences Act, 2012	Total	Rape	Assault on Women with Intent to Outrage her Modesty (Girl Child)	Insult to the Modesty of Women (Girl Child)	Protection of Children from Sexual Offences Act, 2012	Total	Protection of Children from Sexual Offences Act, 2012
1	Andhra Pradesh	477	274	75	106	932	489	274	54	237	1054	830
2	Arunachal Pradesh	43	8	0	5	56	34	8	0	12	54	59
3	Assam	125	70	0	311	506	43	45	0	731	819	821
4	Bihar	103	31	0	57	191	116	11	0	60	187	233
5	Chhattisgarh	806	447	14	417	1684	317	173	2	1164	1656	1570
6	Goa	57	40	6	4	107	50	28	1	0	79	75
7	Gujarat	291	202	2	118	613	57	134	2	1416	1609	1408
8	Haryana	416	286	2	3	707	261	282	5	440	988	1020
9	Himachal Pradesh	135	51	1	22	209	139	63	1	3	206	205
10	Jammu & Kashmir	37	7	1	0	45	28	2	0	0	30	25
11	Jharkhand	78	3	0	31	112	24	17	0	141	182	348
12	Karnataka	694	66	0	620	1380	0	45	1	1480	1526	1565
13	Kerala	754	196	3	439	1392	720	240	10	516	1486	1848
14	Madhya Pradesh	2352	2449	68	126	4995	1568	1332	37	1687	4624	4717
15	Maharashtra	1714	1927	95	190	3926	2231	2468	91	26	4816	4815
16	Manipur	38	5	0	7	50	13	3	2	25	43	43
17	Meghalaya	61	7	2	48	118	38	11	0	118	167	151
18	Mizoram	91	32	0	42	165	30	25	0	114	169	167
19	Nagaland	11	6	0	0	17	8	2	0	5	15	27
20	Odisha	753	225	39	109	1126	1052	290	11	19	1372	1928
21	Punjab	476	151	0	25	652	462	183	3	18	666	596
22	Rajasthan	825	310	1	191	1327	728	360	1	222	1311	1479
23	Sikkim	40	7	0	23	70	1	0	0	54	55	92
24	Tamil Nadu	0	4	6	1055	1065	0	0	0	1544	1544	1583
25	Telangana	583	261	55	25	924	705	366	59	264	1394	1158
26	Tripura	122	91	0	32	245	98	33	2	0	133	156

27	Uttar Pradesh	1538	2831	3	3637	8009	594	868	1	3078	4541	4954
28	Uttarakhand	84	31	0	74	189	52	17	0	99	168	218
29	West Bengal	0	220	13	1058	1291	0	203	12	1289	1504	2132
	TOTAL STATE(S)	12704	10238	386	8775	32103	9858	7483	295	14762	32398	34223
30	A & N Islands	20	9	0	0	29	26	12	0	1	39	49
31	Chandigarh	32	17	0	0	49	41	20	0	1	62	51
32	D&N Haveli	2	0	0	0	2	2	0	0	13	15	11
33	Daman & Diu	1	0	0	0	1	0	1	0	4	5	10
34	Delhi UT	1004	1071	58	107	2240	927	871	52	86	1936	1620
35	Lakshadweep	0	0	0	1	1	0	0	0	1	1	5
36	Puducherry	3	0	0	21	24	0	3	1	45	49	53
	TOTAL UT(S)	1062	1097	58	129	2346	996	907	53	151	2107	1799
	TOTAL (ALL INDIA)	13766	11335	444	8904	34449	10854	8390	348	14913	34505	36022

State/UT-wise Cases Registered under Protection of Children from Sexual Offences Act, 2012 during 2016

SL	State/UT	Protection of Children from Sexual Offences Act, 2012	Child Rape (Sec_ 4 & 6 POCSO)/ Sec_ 376 IPC	Sexual Assault of Children(Sec 8 & 10 POCSO)/ Sec_ 354 I	Sexual Harassment(Sec_12 POCSO)/ Sec_509 IPC	Use of Child for Pornography/Storing Child Pornography M	Other Section of POCSO
1	Andhra Pradesh	830	459	237	51	0	83
2	Arunachal Pradesh	59	49	8	0	0	2
3	Assam	821	586	159	19	0	57
4	Bihar	233	170	26	2	0	35
5	Chhattisgarh	1570	984	473	19	1	93
6	Goa	75	40	29	6	0	0
7	Gujarat	1408	1054	210	7	1	136
8	Haryana	1020	532	346	67	0	75
9	Himachal Pradesh	205	146	54	0	0	5
10	Jammu & Kashmir	25	21	2	2	0	0
11	Jharkhand	348	205	81	10	19	33
12	Karnataka	1565	1136	264	49	3	113
13	Kerala	1848	957	517	39	4	331
14	Madhya Pradesh	4717	2467	2106	44	0	100
15	Maharashtra	4815	2292	2370	86	1	66
16	Manipur	43	39	4	0	0	0
17	Meghalaya	151	122	26	2	0	1
18	Mizoram	167	99	62	0	1	5
19	Nagaland	27	21	5	0	0	1
20	Odisha	1928	1258	396	16	1	257
21	Punjab	596	410	172	1	0	13
22	Rajasthan	1479	858	359	12	3	247
23	Sikkim	92	66	22	3	0	1
24	Tamil Nadu	1583	1169	211	96	9	98
25	Telangana	1158	690	189	178	0	101
26	Tripura	156	108	48	0	0	0
27	Uttar Pradesh	4954	2115	2652	123	2	62
28	Uttarakhand	218	91	35	3	0	89
29	West Bengal	2132	718	374	47	2	991
	TOTAL STATE(S)	34223	18862	11437	882	47	2995
30	A & N Islands	49	1	0	0	0	48

31	Chandigarh	51	41	10	0	0	0
32	D&N Haveli	11	9	0	0	0	2
33	Daman & Diu	10	8	0	2	0	0
34	Delhi UT	1620	813	766	41	0	0
35	Lakshadweep	5	2	0	0	0	3
36	Puducherry	53	29	13	9	0	2
	TOTAL UT(S)	1799	903	789	52	0	55
	TOTAL (ALL INDIA)	36022	19765	12226	934	47	3050

Source: Crime in India